## NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 13.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 100/BB/ 2017	-	For rectification of papers	Rule-6 of IB	Ajay Bhavikatti Vs. Sovereign Developers & Infrastructure Ltd. & 2 Others

SL.	NAME (IN CAPITAL)		CICNATURE
NO			SIGNATURE
NO.	& PHONE NUMBER	REPRESENTATION TO WHOM	

## ORDER

Counsel for Petitioner Company is Present. She has filed one memo stating that, she has complied the objections raised by the registry. She reported that, Tribunal to address a letter to the IBBI-New Delhi for appointment of IRP. Tribunal will take steps to address letter to IBBI-New Delhi after order notice to the Respondent/Corporate Debtor and after seeing his reply if any. Hence notice to the Respondent/Corporate Debtor. Registry is directed to prepare notice and Petitioner Counsel to collect and serve on Respondent/Corporate Debtor. List it on 05/12/2017.

Member (T)

Member (J)